[Shri P. Shiv Shankar]

don't go ahead with them. And what about your money? Wherefrom will you get the money? (Interruptions)

THE VICE-CHAIRMAN [DR. (SHRIMATI) NAJMA HEPTULLA]: No more questions. Please sit down. We have to adjourn the House after the Minister of Parliamentary Affairs makes his statement.

SHRI P. SHIV SHANKAR: I would again thank the hon. Members for their participation in the Calling Attention. It has been a useful discussion and I assure the House that whatever be the steps that are needed, the Government would not be wanting in taking them.

ANNOUNCEMENT RE. GOVERN MENT BUSINESS FOR THE WEEK COMMENCING 1ST AUGUST, 1983

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIA-MENTARY AFFAIRS (SHRI KALP NATH RAI): With your permission, Madam, I rise to announce that Government Business in this House during the week commencing 1st August, 1983, will consist of:---

1. Further consideration and passing of the Cantonments (Amendment) Bill, 1983, as passed by Lok Sabha.

2. Consideration and passing of:---

(a) The Hindu Widows' Remarriage (Repeal) Bill, 1983.

(b) The Copyright (Amendment) Bill, 1983:

3. Discussion on the Resolution regarding National Health Policy.

4. Consideration and passing/ return of the following Bills, as passed by Lok Sabha:---

(a) The National Oilseeds and Vegetable Oil Development Board Bill, 1983. (b) The Vegetable Oils Cess Bill, 1983.

(c) The Electricity (Supply) Amendment Bill, 1983.

THE VICE-CHAIRMAN [DR. (SHRIMATI) NAJMA HEPTULLA]: The House is adjourned till 2.30 p.m.

> The House then adjourned for lunch at fifty-four minutes past one of the clock.

The House reassembled after lunch at thirty four minutes past two of the clock, [The Vice-Chairman (Sbri R. Ramakrishnan) in the Chair.]

REFERENCE TO THE REPORTED CHAOTIC CONDITIONS PREVAIL-ING AT PALAM AIRPORT IN THE MATTER OF HANDLING OF LUG GAGE OF AIR INDIA PASSENGERS

SHRI MANUBHAI PATEL (Gujarat): With your permission and if the Mover of the Resolution, my friend Mr. Maurya, permits, my Special Mention may be taken first. I will finish very briefly.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Mr. Maurya, have you any objection?

SHRI BUDDHA PRIYA MAURYA (Andhra Pradesh): No, Sir.

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THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): We will take up the Special Mention first. Shri Patel.

SHRI MANUBHAI PATEL (Gujarat): Mr. Vice-Chairman, I rise to draw the attention of the Government through you to the unorganised management on the part of Air India in handling the luggages on international routes. Sometimes the baggages are lost; sometimes the baggages go ahead and the baggages follow; sometimes the baggages go ahead and the passengers follow; and sometimes the passengers do not get their luggages at all.

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Resolution for providing [29 JULY 1983] free & compulsory education for all children

This morning I came from New York My flight No. was 106 from New York and via London it came to Bombay. And from Bombay I came to Delhi by flight No. 109. My luggage was booked from New York directly to Delhi and I arrived here at 3 in the morning. After my arrival here, my luggage consisting of two suit cases was not located. On enquiry, they said that it will follow from Bombay. I waited **T** another three flights which followed, till 6 A.M. It did not arrive.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): You must thank God that you arrived safely.

SHRI MANUBHAI PATEL: All my clothes were in my suit case. I have come with unwashed clothes. I should not say it here, I know. This is the difficulty faced by lot of ordinary people also. Then they said: "You may lodge your complaint?. I said: "I want my two suit cases. I do not want to make any complaint". They said; "We will inform Bombay". I then asked them: 'Van't you telephone to Bombay? Have you not got some link with Bombay?" They replied: "We have booked a call to Bombay. We will receive their reply". After coming here at 10.30 or 11 A.M. I again telephoned to the Manager. His reply was: "We have booked a call to Bombay to locate your luggage". I requested the Hon'ble Minister for Civil Aviation. He was kind enough to pass a message. But uptill now there is no success.

I have to leave to day. I came this morning to attend Parliament session. I have t_0 go back to my home town without my luggage. This is not only my personal experience. At the airport I saw—I counted them—more than 90 pieces of baggages. People were standing here and there. One lady had come from New York with two young kids. She was going to Patiala because her brother-in-law had expired. She had four pieces of 647 R. S.—9

until they complete the age of eighteen vears

luggage. She was yet to receive one out of them.

Is this the efficiency of Air India? We often speak about the efficiency of Air India and the huge profits they have made last year and before that. But as far as the organisation aspect is concerned and as far as the management of international luggage is concerned'. I think there is utter failure. Through you, I request the Government to kindly look into this and see that the passengers are not harassed like this.

RESOLUTION FOR PROVIDING FREE AND COMPULSORY EDUCA-TION FOR ALL CHILDREN UNTIL THEY COMPLETE THE AGE OF EIGHTEEN YEARS

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN); Let us now take up Private Members' Resolutions. Shri Maurya.

SHRI BUDDHA PRIYA MAURYA (Andhra Pradesh): Sir, I beg to move the following Resolution:

"This House expresses its deep concern over the fact that even after thirty six vears of Independence the number of illiterates is on the increase which is one of the major causes in weakening the fabric of national unity by encouraging fissiparous tendencies in the name of caste and religion; and therefore, enjoins upon the Government to take expeditious steps, by amending the Constitution, if necessary, for providing free and compulsory education for al children until they complete the age of eighteen years as an initial measure to combat iliteracy, poverty and the scourge of social evils and to strike at the root of various fissiparous tendencies in the country."

श्रीमन्, मुझ पूर्ण विख्वास है कि ग्रांदरणीय सदन मेरे इस प्रस्ताव को सर्व-सम्मति सेंपारित करेगा । मुझे ग्राशा ही नहीं बल्कि पूरा यक्तीन है कि माननीय संसद्

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